

**In the National Company Law Tribunal, Jaipur**

**Item No. 203**

**CP No. (IB)- 249/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**M/s Luxture Surface Coating Pvt. Ltd.**

**.....Applicant/Petitioners**

**VS.**

**M/s Dhanuka Reality Ltd.**

**.....Respondent**

**Order delivered on 04.12.2019**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Arvind Singh Chauhan, Adv.

For Respondent(s) : Samay Maheshwari, Adv.  
Prakul Khurana, Adv.

**ORDER**

Heard the submissions made by the counsel for the Operational Creditor as well as counsel for the Corporate Debtor. Counsel for the Operational Creditor has submitted that he has received a copy of reply today only and needs some time to examine the same and to decide whether a rejoinder has to be filed or not. One week's time has been granted in this matter to file the rejoinder, if any. Post the matter to 15.01.2020.

*Sd—*

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

*Sd—*

**(P. S. N. PRASAD)  
JUDICIAL MEMBER**